

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 90/2011

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th February, 2017, 10.30 A.M

Name of the Company		Ramesh Agarwal & Ors -Versus- Canadian Crystalline (India) Pvt. Ltd. & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 Rajat Datta Advocate Rep No: 2
2 Sukanta Chakrabarty Ad *Sukanta Chakrabarty*
3 Sakabda Roy Ad *Sakabda Roy*

(S.No.6) 28.02.2017- CP 90/2011- Ramesh Agarwal & Ors. Vs.
Canadian Crystalline (India) Pvt. Ltd. & Ors.

O R D E R

The Ld. Lawyers on behalf of Respondent No.2 is present. Other respondents are absent without any steps. Petitioner(s) are also absent without any steps.

Hence the CP is dismissed for non-prosecution.



MANORAMA KUMARI
MEMBER(J)